

बाला भाग संगमरमर का था और उस पर सीपी का काम किया हुआ था तथा उसका स्टैंड पीतल का था। मेज मोतियों से नहीं जड़ी गयी थी।

(ख) और (ग) : यह उपहार भारत सरकार की ओर से दिया गया था। इस प्रकार के उपहार देने में भारतीय रिजर्व बैंक की अनुमति आवश्यक नहीं होती।

(घ) प्रश्न नहीं उठता।

Dredger being Built at Bombay for Azhikkal Port, Kerala

4593. SHRI C. K. CHANDRAPAN: Will the Minister of DEFENCE be pleased to state:

(a) whether a dredger is being built at Bombay for the use of Azhikkal Port in Kerala;

(b) if so, the specifications regarding this; and

(c) when it is likely to be handed over to this Port?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) A dredger is under construction at Mazagon Dock Ltd., Bombay, for the State Government of Kerala for use at the various minor ports in that State, including Azhikkal.

(b) This is a sea-going cutter suction dredger of single screw type, suitable for dredging in inland waters under a maximum swell of 0.5 metres. It has a rated output of 600 cubic metres solid spoils per hour which can be discharged either into barges or through a floating shore pipeline on the land.

(c) The dredger is ready and is expected to be delivered to the State Government shortly.

India's Contribution and Participation in Human Rights Commission

4594. SHRI P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) India's contribution to and participation in the Human Rights Commission and its various activities during the last three years;

(b) whether Government have set up a cell for research in and promotion of Human Rights (as per the Universal Declaration) and their implementation in the country; and

(c) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) India, as a member of the Commission on Human Rights since its inception, has consistently lent its weight to all important causes espoused by the Commission. At the 27th, 28th and 29th sessions of the Commission held respectively in 1971, 1972 and 1973, India co-sponsored important resolutions adopted by the Commission on subjects such as the elimination of racial discrimination, suppression and punishment of the crime of apartheid, realisation of economic, social and cultural rights, prevention of discrimination and protection of minorities, the role of youth in the protection and promotion of human rights, human rights and scientific and technological developments.

(b) to (d). Preservation and furtherance of basic human rights are enshrined in the Indian Constitution. No separate cell for the purpose has been found necessary since every effort is being made, through all the competent organs, at the central as well as State levels to translate into practice the principles of the Constitution in this field.

India subscribes fully to the Universal Declaration of Human Rights. The Declaration was proclaimed by the UN as a common standard of achievement for all peoples and all nations, to the end that every individual and every organ of